

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2377
TO BE ANSWERED ON 31.07.2017**

EXPLOITATION OF CONTRACT WORKERS IN UP

2377. SHRI RAJESH PANDEY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received reports/complaints of the employees working under contract in Uttar Pradesh being exploited by the contractors and if so, the details thereof; and**
- (b) the steps taken/being taken by the Government to safeguard the interests of the contractual employees?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): A well-established Central Industrial Relations Machinery (CIRM) is in place to enforce the provisions of various labour laws including the Contract Labour (Regulation & Abolition) Act, 1970. The country-wide network of Dy. Chief Labour Commissioners (Central) and Regional Labour Commissioners (Central) under the control of Chief Labour Commissioner (Central) is mandated to settle the complaints/claims of the contract workers in terms of the provisions of the said Act and the Rules framed thereunder.

Officers of the Central Industrial Relations Machinery (CIRM) regularly conduct inspections in the establishments falling under the Central Sphere. The details of the inspections conducted, prosecutions launched and the amount of relief provided to the workmen under the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, the Contract Labour (Regulation & Abolition) Act, 1970 and the Minimum Wages Act, 1948 in Uttar Pradesh is enclosed as Annexure "A".

Annexure-A

Sl. No.	Enactment	No. of inspections made	Irregularities		Prosecutions made	Convictions	Number of claim applications			Amount		
			Detected	Rectified			Beginning	Filed	Decisions	Awarded	Recovered	Paid to workers
1	2	3	4	5	6	7	8	9	10	11	12	13
Year 2014-15												
1	The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979	3	40	40	0	0	0	0	0	0	0	0
2	The Contract Labour (Regulation & Abolition) Act, 1970	189	1981	1539	161	97	0	0	0	0	0	0
3	The Minimum Wages Act, 1948	332	3527	2648	124	133	199	203	164	10509416	721172	110741
Year 2015-16												
1	The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979	0	0	0	1	0	0	0	0	0	0	0
2	The Contract Labour (Regulation & Abolition) Act, 1970	431	3592	3182	212	169	0	0	0	0	0	0
3	The Minimum Wages Act, 1948	464	4680	1357	80	179	238	9	43	125112	356003	356003
Year 2016-17												
1	The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979	2	24	14	1	1	0	0	0	0	0	0
2	The Contract Labour (Regulation & Abolition) Act, 1970	170	1992	2543	94	627	0	0	0	0	0	0
3	The Minimum Wages Act, 1948	231	2248	2972	131	608	203	116	95	1706158	192713	473728
